

Vacant posts of Judges in High Courts

1220. SHRI AHMED PATEL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that as many as 414 posts of High Court Judges are lying vacant in various High Courts of the country;

(b) if so, the details thereof, High Court-wise;

(c) whether it is also a fact that Government is holding back large number of appointment of Judges despite recommendations of Supreme Court Collegium; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) and (b) Details of the vacancies of Judges of High Courts as on 18.11.2019 are given in Statement (*See below*).

(c) and (d) Proposals recommended by various High Courts Collegiums for appointment of High Court Judges are under various stages of processing with the Government and Supreme Court Collegium as per the procedure prescribed in Memorandum of Procedure (MoP).

Statement

Details of vacancies of Judges of High Courts as on 18.11.2019

(As on 25.11.2019)

Sl. No.	Name of the High Court	Vacancies
1	2	3
1.	Allahabad	60
2.	Andhra Pradesh	22
3.	Bombay	29
4.	Calcutta	32
5.	Chhattisgarh	07
6.	Delhi	23
7.	Gauhati	03

1	2	3
8.	Gujarat	24
9.	Himachal Pradesh	03
10.	High Court for Union Territory of Jammu and Kashmir and Union Territory of Ladakh	09
11.	Jharkhand	06
12.	Karnataka	22
13.	Kerala	15
14.	Madhya Pradesh	22
15.	Madras	21
16.	Manipur	01
17.	Meghalaya	01
18.	Orissa	13
19.	Patna	26
20.	Punjab and Haryana	35
21.	Rajasthan	29
22.	Sikkim	0
23.	Telangana	11
24.	Tripura	01
25.	Uttarakhand	01
	TOTAL	416

Display of Bar Council registration by Advocates

1221. SHRI A. VIJAYAKUMAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has any proposal to make mandatory the display of Bar Council registration by Advocates and to carry Bar Council card at the time of argument;

(b) whether inspite of several efforts, many fake lawyers are still practicing in courts in the country; and